

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 434
CP/96/ND/2021

IN THE MATTER OF:

Mr. Ashish Sawe ... Applicant
Versus
M/s Eval Realty Solutions India Private ... Respondent
Limited & Another

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashish Sawe, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)